

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST  
APPELLATE AUTHORITY (Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

\*\*\*\*\*

Appeal No.13/JS&LA(ZH)/NC/2014

**IN THE MATTER OF:**

Shri S.R. Gangurde, Advocate,  
Building No. 418, Flat No. 213,  
'B' Wing, 2<sup>nd</sup> Floor, Tagore Nagar No. 1,  
Above Punjab & Maharashtra Bank,  
Vikhroli (East), Mumbai-400 083.

Appellant

Versus

Central Public Information Officer (N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
New Delhi - 110001

Respondent

**ORDER**

**11.12.2014**

The instant appeal dated 01.11.2014 received on 12.11.2014 has arisen out of RTI application dated 13.10.2014, by which the applicant had sought information with regard to detailed application record along with enclosures in respect of the following notaries of Kannamwar Vikhroli Court, Mumbai:-

- |   |                       |
|---|-----------------------|
| 1) Advocate/Notary Mr. Narendra R Singh | Registration No. 7818 |
| 2) Advocate/Notary Mr. R.M. Rajbhar     | Registration No. 4286 |
| 3) Advocate/Notary Mr. Kiran B. Rajbhar | Registration No.10531 |
| 4) Advocate/Notary Mr. Deepak Paikrao   | Registration No. 4734 |
| 5) Advocate/Notary Mr. Dilip N. Salve   | Registration No. 9035 |
| 6) Advocate/Notary Ms. Prachi N. Shah   | Registration No. 4781 |

2. The CPIO, vide letter dated 10.11.2014, has provided the following information to the applicant:-

*"The information is denied being the third party information under Section 11 of the RTI Act, 2005.*

*However, letters have been written to Shri Narendra R. Singh, Regd. No. 7818, Shri R.M. Rajbhar, Regd. No. 4286, Shri Deepak S. Paikrao, Regd. No. 4734, Shri Dilip N. Salve, Regd. No. 9035 and Ms. Prachi N. Shah, Regd. No. 4781 seeking their no objection for providing these*

*documents under RTI Act, 2005. These documents may be supplied to you on receiving the assent of abovenamed notaries.*

*It is also informed that there is no person named Shri Kiran B. Rajbhar, Regd. No. 10531 has been found in the records of the Notary Cell as notary appointed by the Central Government."*

3. The appellant/applicant has not appeared in response to the Notice dated 28.11.2014. However, vide letter dated 22.11.2014 in response to CPIOs reply dated 10.11.2014, he has provided documents showing that records of third party information were supplied to him without any objection by concerned authorities such as Bharat Petroleum Corporation Ltd., Indian Oil Corporation Ltd., Hindustan Petroleum Corporation Ltd. and requested that necessary information may be provided to him. The CPIO, Notary Cell, has not filed any reply, however, has appeared before me and reiterated the contents of letter dated 10.11.2014 in response to RTI application of Shri S.R. Gangurde. She has also informed that some responses have been received from the notaries referred to in the RTI application.
4. After careful examination of the matter, I am of the considered view that the CPIO may examine the responses received and thereafter provide necessary information as may be permissible under the RTI Act. The appeal is disposed of accordingly.
5. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

*Zoya Hadke .*

(Zoya Hadke)

Joint Secretary & Legal Adviser &  
First Appellate Authority

Date: 11.12.2014

1. Shri S.R. Gangurde, Advocate, Building No. 418, Flat No. 213, 'B' Wing, 2<sup>nd</sup> Floor, Tagore Nagar No. 1, Above Punjab & Maharashtra Bank, Vikhroli (East), Mumbai-400 083.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

**सुरेश रा. गांगुर्डे**

बी.ए., एल.एल.बी., डी.एल.एल. (ऑनर्स)

**अॅडवोकेट हायकोर्ट**

निवास : बिल्डींग नं. ४१८, फ्लॅट नं. २१३, "बि" वींग, दुसरा मजला, टागोर नगर नं. १,  
पंजाब आणि महाराष्ट्र बँकेच्या वर, विक्रोळी (पूर्व), मुंबई - ४०० ०८३. ☎ : २५७४ ९९५०

Date  
11/11/14

13 | JS & LA (2H) / 2014  
12 | 11 | 14

RTI

To,  
Smt. Zoya Hadke  
Additional legal authority  
Dept of Legal Affairs Ministry of Law & Justice  
Room no. 422a 4th floor Shastri Bhavan,  
New Delhi -110001

Sub - Forwarding 1st RTI appeal to you for non compliances to my RTI queries of providing information of 6 denoted notaries particulars and my appeal outset dated 01/08/14, 13/10/14 sent to notary cell.

Ref - F.no.5a(105)2014-nc Govt of India ministry of law & justice Dept of legal affairs notary cell rn.439 a Shastri Bhavan New Delhi-110001 dated 22/10/14 sent to Gangurde by notary cell.

Respected Sir,

Adv S R.Gangurde forward herewith 1st RTI appeal to you as because he had sent his appeal outset along with RTI application for sake of obtaining detailed application record with their enclosures to following de notified notaries who are appointed by notary cell.

This information is required to file civil writ petition in Mumbai high court under constitutional Article 14 and atrocity case for communal harassment in regard to denial of his righteous notary application.

Reply to appeal of Gangurde is unsatisfactory and RTI query is not provided by notary cell to Gangurde.

Detailed of following notary information required with their application record and enclosures

- |   |                       |
|---|-----------------------|
| 1) Advocate/Notary Mr. Narendra r Singh | registration no. 7818 |
| 2) Advocate/Notary Mr. R M Rajbhar      | registration no. 4286 |
| 3) Advocate/Notary Mr. Kiran b Rajbhar  | registration no.10531 |
| 4) Advocate/Notary Mr Deepak Paikrao    | registration no. 4734 |
| 5) Advocate/Notary Mr. Dilip n Salve    | registration no. 9035 |
| 6) Advocate/Notary Miss Prachi Shah     | registration no. 4781 |

CPID Notary Cell  
Done as provided  
This information  
to me under RTI  
APR-2005  
Enclosed 2 pp

Your Honour

I request your authority to provide above reply required to me and oblige.

Thanking you

**S. R. GANGURDE**  
B.A., LL.B., DLL (HON)  
Advocate Highcourt

Yours faithfully

Block No. 41F Flat No. 213, B' Wing 2nd Floor,  
Tagor Nagar No. 1, above Punjab & Maharashtra Bank,  
Vikhroli (E), Mumbai-400 083

Advocate Mumbai High Court/Social worker/RTI Activist

# सुरेश रा. गांगुर्डे

बी.ए., एल.एल.बी., डी.एल.एल (ऑनर्स)

## अॅडव्होकेट हायकोर्ट

निवास : बिल्डींग नं. ४१८, फ्लॅट नं. २१३, "बि" वींग, दुसरा मजला, टागोर नगर नं. १,  
पंजाब आणि महाराष्ट्र बँकेच्या वर, विक्रोळी (पूर्व), मुंबई - ४०० ०८३. ☎ : २५७४ ९९५०

Date  
31/10/14

To,

POONAM SURI  
By, LEGAL ADVISOR & COMPETENT AUTHORITY  
GOVT. OF INDIA MINISTRY OF LAW & JUSTICE  
DEPT. OF LEGAL AFFAIRS NOTARY CELL.

SUB: Forwarding RTI application for sake of obtaining following information from you.

REF: F NO 5 A (123)/2014-NC GOVT OF INDIA MINISTRY OF LAW AND JUSTICE DEPT OF  
LEGAL AFFAIRS NOTARY CELL 439 A SHASTRI BHAVAN NEW DELHI 110001 DATED 29-  
9-14.

RES/SIR

With reference to your NEGATIVE ADAMANT above referred letter .I would like to  
file civil writ petition under constitutional article 14 in Mumbai high court and filing arocity case  
for communal harassment in regard to my notary application denial under appeal/review/revision.

FOLLOWING INFORMATION REQUIRED BY ME UNDER RTI RULE 2005 ACT.  
Please provide me the Xeroxed copies of notary applications with their enclosures too for  
following denoted notaries of kannamwar Vikhroli court Mumbai 40083 who are appointed by you  
in past.

- 1)ADVOCATE/NOTARY MR.NARENDRA R.SING NOTARY REGISTRATION NO.7818.
- 2)ADVOCATE/NOTARY MR.R.M.RAJBHAR NOTARY REGISTRATION NO.4286.
- 3)ADVOCATE/NOTARY MR.KIRAN B RAJBHAR NOTARY REGISTRATIO NO.10531.
- 4)ADVOCATE/NOTARY MR.DEEPAK S PAIKRAO NOTARY REGISTRATION NO.4734.
- 5)ADVOCATE/NOTARY MR.DILIP N.SALVE NOTARY REGISTRATION NO. १०३५
- 6)ADVOCATE/NOTARY MISS PRACHI N SHAH NOTARY REGISTRATIONNO. 4781

YOU ARE REQUESTED TO PROVIDE ME ABOVE INFORMATION UNDER RTI ACT 2005  
AND OBLIGE

☎ 2574 913

THANKING YOU

**S. R. GANGURDE**  
B.A., LL.B., DLL (HON)  
Advocate High Court

YOURS FAITHFULLY

Bus No. 418 Flat No. 213, 15 Wing 2nd Floor,  
Ingr. Nagar No. 1, above Punjab & Rajasthan Dept  
Vikhroli (E), Mumbai-400 853

ADVOCATE MUMBAI HIGH COURT/SOCIAL WORKER/RTI ACTIVIST

This  
info  
provided  
to  
me  
RTI Act.

NO. SA(105)/2014-NC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Notary Cell)  
\*\*\*\*\*

R.No. 439A, Shastri Bhawan, New Delhi-110001

Dated : the 22<sup>nd</sup> Oct. 2014

10/22/14

To  
Shri S.R. Gangurde, Advocate,  
Building No. 418, Flat No. 213,  
'B' Wing, 2<sup>nd</sup> Floor,  
Tagore Nagar No. 1,  
Above Punjab & Maharashtra Bank,  
Vikhroli (East), Mumbai-400 083.

Sub: Your Application dated 13.10.2014 seeking information RTI Act, 2005 - reg.

Sir,

With reference to your RTI application dated 13.10.2014, following is the information sought by you:

| Sl.No. | Reply   |
|--------|---|
| 1.     | <p>The information is denied being the third party information under Section 11 of the RTI Act, 2005.</p> <p>However, letters have been written to Shri Narendra R. Singh, Regd. No. 7818, Shri R.M. Rajbhar, Regd. No. 4286, Shri Deepak S. Paikrao, Regd. No. 4734, Shri Dilip N. Salve, Regd. No. 9035 and Ms. Prachi N. Shah, Regd. No. 4781 seeking their no objection for providing these documents under RTI Act, 2005. These documents may be supplied to you on receiving the assent of abovenamed notaries.</p> <p>It is also informed that there is no person named Shri Kiran B. Rajbhar, Regd. No. 10531 has been found in the records of the Notary Cell as notary appointed by the Central Government.</p> |

2. If you are not satisfied with the information furnished herewith, you can prefer first appeal to the Appellate Authority within 30 days of receipt of this letter at the following address:  
Smt. Zoya Hadke, Addl. LA,  
Department of Legal Affairs,  
Ministry of Law & Justice,  
Room No. 422A, 4<sup>th</sup> Floor,  
Shastri Bhawan, New Delhi-110001

(Poonam Suri)  
Deputy Legal Advisor &  
CPIO

OK  
TSS/ed  
11/11/2014

F.No. 5A(105)/2014-NC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Notary Cell)

R.No. 439A, Shastri Bhawan  
New Delhi-11000

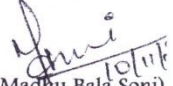
Dated : the 10<sup>th</sup> Nov. 201

- To
1. **Shri Narendra R. Singh, Notary & Advocate, Regd. No. 7818,**  
PLAT NO. 1101, BLOOMING HEIGHTS PACIFIC ENCLAVE,  
NEAR HRANAMFANI HOSPITAL, IT MAIN GATE,  
POWAI, MUMBAI - 400076, MAHARASHTRA
  2. **Shri Rambhuj Mahabal Rajbhar, Notary & Advocate, Regd. No. 4286,**  
218/3104, TAGORE NAGAR - 1, VIKHROLI (E) MUMBAI  
PIN - 400083, MAHARASHTRA
  3. **Shri Deepak Shtawan Paikrao, Advocate & Notary, Regd. No. 4734,**  
ASHA DEEP NIWAS, C/O USHA MATERNITY & GYNECO.,  
HOSPITAL, OFF. BLDG. NO. 15/1, NEAR VIKAS HIGH SCHOOL,  
KANNAMMUR NAGAR, VIKHORLI (E), MUMBAI - 400083, MAHARASHTRA
  4. **Shri Dilip N. Salve, Advocate & Notary, Regd. No. 9035,**  
238/9320, MANAS CO-OP.HSG. LTD.,  
KANNAMWAR NAGAR NO.2, VIKHROLI(E),  
MUMBAI, MAHARASHTRA - 400083
  5. **Miss. Prachi N. Shah, Advocate & Notary, Regd. No. 4348,**  
NO.28, KUMAR CO-OP. HOUSING SOCIETY,  
STATION ROAD, VIKHROLI (WEST),  
MUMBAI - 400079, MAHARASHTRA

**Sub:** Information sought by Shri S.R. Gangurde, Advocate under RTI Act, 2005 - reg.

Sir,

With reference to the subject cited above, it is informed that Shri S.R. Gangurde, Advocate has sought copy of your notary application with their enclosures under RTI Act, 2005. Therefore, it is requested that a written submission/confirmation as to whether the information sought by him should be disclosed to him, may be submitted to the undersigned within 10 days' of receipt of this letter.

  
(Madhu Bala Soni)  
Section Officer(N.C.)

5 copy  
OK  
Issued  
11/11/2014